No. 17/161/2012-CL-V
Government of India
Ministry of Corporate Affairs
5th Floor, “A” Wing, Shastri Bhawan,
Dr. R.P. Road, New Delhi – 110001

All the Regional Directors,
All the Registrar of Companies.

Sub: Filing of Balance Sheet and Profit and Loss Account in eXtensible Business Reporting Language (XBRL) mode for the financial year commencing on or after 01.04.2011- Corrigendum to General Circular No: 39/2012.

Sir,

In continuation to General Circular No: 39/2012 dated 12.12.2012 of this Ministry on the Subject cited above, the following words in Para-1 “or within 30 days from the date of AGM of the company” should be read as “or within 30 days from the DUE date of AGM of the company”.


Yours faithfully,

(Dr. Pankaj Srivastava)
Director

Copy to:
1. All Stakeholders, ICAI, ICSI, ICAI-CMA, Chambers of Commerce
2. PS to CAM
3. PS to Secretary, Additional Secretary, JS (R), JS (M)